

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:4910
ANSWERED ON:24.04.2003
J & K DISTURBED AREA BY OIL PSU
SHYAMA SINGH

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) Whether the area of Jammu in the State of Jammu and Kashmir is not considered the disturbed and terrorist affected area by the oil PSU's;
- (b) if so, whether the oil PSU officers posted in this city are given the benefits being given to the officers posted in terrorist affected areas;
- (c) if so, the details thereof;
- (d) if not, the reasons for discrimination with the officers posted at Jammu;
- (e) whether the Government propose to declare entire Jammu as disturbed and terrorist affected area; and
- (f) if so, time by which the officers of oil PSU's posted at Jammu would get benefit as are available to the officers posted in disturbed and terrorist affected area?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR)

(a) to (f) : The State Government of Jammu & Kashmir have declared the district of Jammu as disturbed area in August 2001. The oil Public Sector Undertakings (PSUs) have not extended any special incentive to their employees posted in Jammu. However, Indian Oil Corporation Limited and Hindustan Petroleum Corporation Limited have extended certain special concessions since the year 1991 to their employees working in Srinagar Valley in view of the hardship and difficulties experienced there. Depending upon the hardship and difficulties experienced, the respective oil PSUs consider grant of special benefits to their employees.